

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI):
(a) and (b) The number, name and details of the registered recruiting agencies against whom complaints have been received during the last two years are given in the Annexure. [See Appendix 228 Annexure No. 24]

(c) and (d) The registration of the Recruiting Agents, their conduct and monitoring thereof, are regulated in accordance with the Emigration Act, 1983 and Rules framed there under, by the Protector General of Emigrants under the Ministry of Overseas Indian Affairs.

Land for upgradation of airports

1917. SHRIMATI JAYA BACHCHAN: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that the Ministry has asked the Uttar Pradesh Government to provide land for upgradation of airports at Agra, Meerut and Jhansi;
- (b) the details of the land required for the 3 airports, separately; and
- (c) the details in this regard and the amount likely to be spent on the upgradation of the 3 airports, separately?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) Yes, Sir.

(b) and (c) The details of the land required and likely expenditure for upgradation of airports at Agra, Meerut and Jhansi are as under:

- (i) Agra (new Civil Enclave) - 55.29 acres, Approximate cost - Rs.75.00 Crores.
- (ii) Meerut - 427 acres (revised to 370 acres) Approximate cost - Rs. 175.00 Crores.
- (iii) Jhansi (new Civil Enclave) - 20 acres for Phase-I and 41 acres for Phase-II, Approximate cost - Rs.60.00 Crores.

Complaints of misuse of panchayat funds

1918. DR. T.N. SEEMA: Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the details of Government policy for ensuring balanced development of all the villages through Panchayati Raj Institutions (PRIs) in the country;

(b) the details of funds allocated to Panchayats during the last three years and the current year, State/UT-wise;

(c) whether Government has received any complaints of misuse of Panchayat funds in various States/UTs;

(d) if so, the details thereof;

(e) whether Government is aware that the PRIs are not being audited in various States; and

(f) if so, the details thereof and the action taken by Government in this regard?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO):

(a) This Ministry of Panchayati Raj is tasked with the implementation of the Backward Regions Grant Fund (BRGF) Programme as per Government's policy of ensuring balanced development. The BRGF Programme is designed to redress regional imbalances in development of 272 identified backward districts in the country. The funds thereunder provide financial resources for supplementing and converging existing developmental inflows into identified districts so as to bridge critical gaps in local infrastructure and other development requirements. As per the BRGF Guidelines, the Annual Action Plans prepared by the Panchayats and Urban Local Bodies (ULBs) are consolidated into the District Plans by the respective District Planning Committees which are then forwarded to the Ministry of Panchayati Raj, Government of India, by the respective State Governments for releasing the funds as per eligibility of the districts.

(b) Details showing funds released and utilised by the States under the BRGF Programme during the last three years and current year is given in Statement-I (*See below*).

(c) and (d) The complaints received regarding misuse of Backwards Regions Grant Funds (BRGF) are forwarded to the concerned State Governments for taking necessary action. A list of complaints received during the current year is given in Statement-II (*See below*).

(e) and (f) The Ministry of Panchayati Raj insists that auditing of Panchayats funds/works under BRGF Programme is done and Audit Reports are submitted along with other necessary documents for release of funds. The audit is to be done either, by Local Fund Auditors or by Chartered Accountants listed in the panel of the State Government or AGs of the State.

Statement-I

Details of State-wise Funds released and utilisation reported under BRGF during the last three Financial Years i.e. (2009-10 to 2011-12) and Current Financial Year

		Amount in ₹ Crore							
Sl. No.	State	2009-10		2010-11		2011-12		2012-13 (as on 31.01.2013)	
		Funds Released	Utilisation Reported	Funds Released	Utilisation Reported	Funds Released	Utilisation Reported	Funds Released	Utilisation Reported
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	357.39	357.39	348.34	342.71	366.59	180.92	135.89	0.00
2.	Arunachal Pradesh	14.67	12.79	12.70	9.46	10.70	0.00	0.00	0.00
3.	Assam	56.03	55.82	139.12	85.59	59.39	12.84	52.84	0.00
4.	Bihar	518.99	491.85	740.25	668.39	408.58	160.07	303.20	2.90
5.	Chhattisgarh	216.06	216.06	280.90	280.90	259.94	189.66	174.56	0.00
6.	Gujarat	96.64	93.05	103.16	99.86	109.64	47.40	37.84	0.00

1	2	3	4	5	6	7	8	9	10
7.	Haryana	19.35	19.35	39.53	39.53	18.67	11.78	24.20	2.06
8.	Himachal Pradesh	27.41	27.41	30.50	30.50	23.62	11.18	20.81	9.12
9.	Jammu and Kashmir	9.00	0.00	41.26	31.52	30.40	4.00	9.14	0.00
10.	Jharkhand	209.18	209.18	331.02	246.11	183.60	46.56	98.04	0.00
11.	Karnataka	103.27	103.27	118.48	107.30	92.74	43.93	46.31	1.58
12.	Kerala	24.21	23.84	31.59	20.81	34.66	0.00	0.67	0.00
13.	Madhya Pradesh	315.65	315.65	535.80	515.60	403.37	144.07	162.96	0.00
14.	Maharashtra	228.19	228.19	290.95	290.95	255.09	215.90	217.20	8.87
15.	Manipur	27.71	27.71	54.32	48.54	32.16	9.06	16.37	0.12
16.	Meghalaya	23.50	23.50	50.42	48.84	24.60	10.59	13.68	0.00
17.	Mizoram	21.28	21.28	28.68	28.20	24.90	21.42	19.16	0.00
18.	Nagaland	43.04	43.04	40.04	40.04	41.48	40.90	34.61	0.00
19.	Odisha	223.67	211.56	385.20	381.24	325.95	166.37	129.36	0.00

130 *Written Answers to*

[RAJYA SABHA]

Unstarred Questions

20.	Punjab	15.08	15.08	18.22	18.22	15.50	11.40	12.04	0.00
21.	Rajasthan	141.42	141.42	304.68	295.53	286.15	125.81	109.50	0.00
22.	Sikkim	11.59	11.59	15.92	15.92	14.21	2.54	0.53	0.00
23.	Tamil Nadu	62.09	62.09	113.28	113.28	106.03	69.21	73.49	0.00
24.	Tripura	8.58	8.58	13.21	13.21	13.66	13.05	11.58	0.00
25.	Uttar Pradesh	579.87	579.87	668.09	603.02	540.81	184.60	130.80	0.00
26.	Uttarakhand	0.00	0.00	37.66	37.66	29.54	21.85	34.32	0.00
27.	West Bengal	181.10	181.10	276.68	251.30	205.02	129.76	167.75	13.06
TOTAL:		3534.96	3480.67	5050.00	4664.23	3917.00	1874.87	2036.85	37.71

Written Answers to

[14 MAR., 2013]

Unstarred Questions 131

Statement-II

*List of complaints received during current year
(as on 28.02.2013)*

Sl. No.	Received from/Dated	Subject/State	Action Taken by MoPR
1.	Smt. Rajesh Nandini, MP Dated 9-5-2012	Alleged corruption under BRGF in Umeria district of MP	Complaint forwarded to Government of Madhya Pradesh
2.	Shri Kamal Kishor, MP Dated 16-06-2012	To stop the misuse of funds in Bahraich, UP	Complaint forwarded to Government of Uttar Pradesh

Panchayati Raj System in J&K

1919. SHRI AVINASH RAI KHANNA: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether the Panchayati Raj System has been implemented in Jammu and Kashmir as per 73rd and 74th constitutional amendment, if so, the details of the implementation of the provision;

(b) whether the J&K is qualified to get funds for capacity building, Backward Region Grant Fund (BRGF) and Rajiv Gandhi Panchayat Sashaktikaran Abhiyan (RGPSA), if so, the reasons therefor; and

(c) the amount of fund released under these schemes, the district-wise allocation thereof?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO):
(a) Jammu and Kashmir (J&K) has its own Panchayati Raj Act and elections have been held in the State. The State Act does not have to necessarily conform to 73rd and 74th Amendment of the Constitution.

(b) and (c) Under the scheme of Backward Regions Grant Fund (BRGF), financial assistance is provided to States for certain identified districts covered by the scheme. Five districts in the State of Jammu and Kashmir are covered under the BRGF scheme. The funds released during current year to Jammu and Kashmir under the schemes of Rashtriya Gram Swaraj Yojana, Capacity Building component of BRGF as well as district-wise annual entitlement under Development Grant component of BRGF is given in the Statement (*See below*). Panchayat Sashaktikaran Abhiyan (RGPSA)